

SC No. 9661/2016
State Vs. Mohd Dhobir
FIR No. 182/16
U/s: 21 NDPS Act
PS Crime Branch

27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Accused on bail but not present.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 for PE and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

List this case for appearance of accused and further proceedings on 21.10.2020. Accused be informed about the next date of hearing through IO.

Copy of this order be sent to IO for compliance.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

SC No. 8895/16
FIR No. 09/14
PS Spl Cell
U/s 21 NDPS Act & 419 IPC
State Vs Ahmad Jawid

27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Accused not produced from JC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 for PE and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

There is no prior notice to Jail Superintendent for production of accused through video conferencing for today.

Fresh notice be sent to jail superintendent to produce the accused in present case through video conferencing on next date of hearing.

List this case for production of accused through VC and further proceedings on 21.10.2020. Copy of this order be sent to jail superintendent on daksection.tihar@gov.in.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

NCB Vs. Yehiel Amos Tohar
SC No. 205/19
U/s: 20 (b) (ii) (c)/23 NDPS Act

27.08.2020

Matter heard through video conferencing.

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through VC.
Accused not produced from JC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 for PE and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

There is no prior notice to Jail Superintendent for production of accused through video conferencing for today.

Fresh notice be sent to jail superintendent to produce the accused in present case through video conferencing on next date of hearing.

List this case for production of accused through VC and further proceedings on 21.10.2020. Copy of this order be sent to jail superintendent on daksection.tihar@gov.in.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

SC No. 190/2018
NCB Vs. Gaurav Kumar & Ors.

27.08.2020

Matter heard through video conferencing.

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through VC.
Accused persons namely Neel Chand and Tek Chand are PO.
Remaining accused are on bail but not present.
Ms Roshni, Ld. counsel for accused Tenzin Phunchug through VC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 for arguments on charge and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

List this case for appearance of accused persons and arguments on charge on 21.10.2020. Accused persons be informed about the next date of hearing through IO.

Copy of this order be sent to IO for compliance.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

SC No. 309/18
NCB Vs Bakhtawar Singh

27.08.2020

Matter heard through video conferencing.

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through VC.
Accused on bail but not present.
Sh Amit Bhalla, Ld. counsel for accused through VC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 12.05.2020 for PE and was adjourned en bloc for 02.07.2020 and then for today i.e. 27.08.2020.

List this case for appearance of accused and further proceedings on 21.10.2020. Accused be informed about the next date of hearing through IO.

Copy of this order be sent to IO for compliance.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

SC No. 9635/16
FIR No. 90/16
PS Crime Branch
State Vs Vikas Kumar @ Rahul & Ors.
27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State through VC.

Accused Vikas Kumar @ Rahul not produced from JC.

Accused Zakir not produced from Nimka jail, Faridabad, Haryana.

Accused Anil Sharma on interim bail but not present.

Sh Asad Alvi, Ld. counsel for accused Zakir through VC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 12.05.2020 for PE and was adjourned en bloc for 02.07.2020 and then for today i.e. 27.08.2020.

There is no prior notice to Jail Superintendent for production of accused through video conferencing for today.

Fresh notice be sent to jail superintendent, Tihar to produce the accused Vikas Kumar @ Rahul in present case through video conferencing on next date of hearing. Fresh notice be also sent to jail superintendent, Nimka Jail, Faridabad, Haryana to produce the accused Zakir in present case through video conferencing on next date of hearing.

List this case for production of accused through VC and further proceedings on 21.10.2020. Copy of this order be sent to jail superintendent, Tihar on daksection.tihar@gov.in. Accused Anil Sharma be informed about the next date of hearing through IO. Copy of this order be sent to IO for compliance.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi/27.08.2020

SC No. 84/19
NCB Vs Habibullah Nabi Zada & Anr.

27.08.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for NCB through video conferencing.
Both accused are not produced from JC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 for arguments on charge and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

There is no prior notice to Jail Superintendent for production of accused through video conferencing for today.

Fresh notice be sent to jail superintendent to produce the accused in present case through video conferencing on next date of hearing.

List this case for production of accused through VC and arguments on charge on 21.10.2020. Copy of this order be sent to jail superintendent on daksection.tihar@gov.in.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

SC No. 210/17
NCB Vs Mohammad Qasem

27.08.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for NCB through VC.
Accused not produced from JC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 for PE and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

There is no prior notice to Jail Superintendent for production of accused through video conferencing for today.

Fresh notice be sent to jail superintendent to produce the accused in present case through video conferencing on next date of hearing.

List this case for production of accused through VC and further proceedings on 21.10.2020. Copy of this order be sent to jail superintendent on daksection.tihar@gov.in.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

SC No. 9433/16
FIR No. 453/14
PS Sagarpur
State Vs Ajay Kumar & Anr.

27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.

Both accused are on bail but not present.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 for PE and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

List this case for appearance of accused and further proceedings on 21.10.2020. Accused persons be informed about the next date of hearing through IO.

Copy of this order be sent to IO for compliance.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

SC No. 103/2020
FIR No. 01/2020
PS Spl Cell
State Vs Ramesh Chand Ram & Anr.

27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.

Both accused are not produced from JC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

There is no prior notice to Jail Superintendent for production of accused through video conferencing for today.

Fresh notice be sent to jail superintendent to produce the accused in present case through video conferencing on next date of hearing.

List this case for production of accused through VC and further proceedings on 21.10.2020. Copy of this order be sent to jail superintendent on daksection.tihar@gov.in.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

NCB Vs. Inderjeet Singh & Ors.
SC No. 431/18

27.08.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for NCB through VC.
Both accused persons namely Inderjeet Singh and Taljinder Singh are on bail but not present.
Accused Cisse Mamadou not produced from JC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 for PE and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

There is no prior notice to Jail Superintendent for production of accused through video conferencing for today.

Fresh notice be sent to jail superintendent to produce the accused in present case through video conferencing on next date of hearing.

List this case for production of accused through VC and further proceedings on 21.10.2020. Copy of this order be sent to jail superintendent on daksection.tihar@gov.in. Accused persons namely Inderjeet Singh and Taljinder Singh be informed about the next date of hearing through IO.

Copy of this order be sent to IO for compliance.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

CA No. 219/19
Kumud Mittal Vs State & Ors.

27.08.2020

Matter heard through video conferencing.

Present: Sh. Rajesh Kumar, Ld. counsel for appellant/complainant
through VC.

Sh. Ravindra Kumar, Ld. Additional PP for the
State/respondent no. 1 through VC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

Issue notice to respondent no. 2/Sukender Tokas not received back.

Issue fresh notice to respondent no. 2/Sukender Tokas through IO for next date of hearing.

List this appeal for **21.09.2020**.

(Ajay Kumar Jain)
ASJ/N. Delhi
27.08.2020

FIR No. 09/19
PS Spl Cell
U/s 22/29 NDPS Act
State Vs Sunil Kumar & Ors.

27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.

Ms Sushma Sharma, Ld. counsel for accused/applicant Rajesh
Dutta @ Raj through VC.

Status report regarding cell tower locations of mobile numbers
filed.

Ld. Addl. PP for the State submits that he will send the copy of
the same to Ld. counsel for accused through e-mail however hard copy of
the same is available on record.

Ld. counsel for accused submitted that she will collect the
same from the court.

Application disposed of accordingly.

Copy of the order be uploaded on the website of New Delhi
District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

CA No. 48/2020
Rampal Vs State

27.08.2020

Matter heard through video conferencing.

Present: Appellant in person.
Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
IO Insp R K Meena in person.
Appellant submitted that his counsel is not available.
Last and final opportunity given.
List this appeal for **10.09.2020**.

(Ajay Kumar Jain)
ASJ/N. Delhi
27.08.2020

CR No. 249/2020

Rohit Vs CBN

U/s: 8/21/22/28/29 & 30 NDPS Act

27.08.2020

Matter heard through video conferencing.

Fresh revision petition received by way of allocation. It be checked and registered as per rules.

Present: Sh Rajiv Mohan, Ld. counsel for revisionist Rohit.
Sh. Satish Aggarwala, Ld. SPP for CBN through VC.

Reply to the revision petition filed.

TCR be called for NDOH.

List this revision petition for **01.09.2020**.

(Ajay Kumar Jain)
ASJ/N. Delhi
27.08.2020

SC No. 335/2019
NCB Vs Birpal & Ors.

27.08.2020

Matter heard through video conferencing.

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through video conferencing.
Sh Sumit Sharma, Ld. counsel for applicant/accused Gaurav Mendiratta through VC.

This is an application for regular bail filed on behalf of accused Gaurav Mendiratta.

Reply filed. The interim bail of accused has already been extended till 31.10.2020, therefore, list this application for consideration on **22.10.2020**.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

CR No. 830/19
State Vs Sundari Devi

27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.

Ld. Addl. PP for the State submits that accused/respondent Sundari Devi could not be served as she is in Bhagalpur, Bihar and her counsel is out of station.

Accordingly, fresh summons be issued to respondent/accused Sundari Devi as well as her counsel through IO/SHO concerned for NDOH.

List this revision petition for **10.09.2020**.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

SC No. 520/19
NCB Nuslah Bakiddawo Nalubega & Ors.
U/s 21 & 29 NDPS Act

27.08.2020

Matter heard through video conferencing.

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through VC.
Sh M F Philip, Ld. counsel for applicant/accused Peter
Onukwude Ugwu through VC.

Ld. SPP for NCB requested some time to file reply.

Accordingly, at request, list this bail application for reply and
arguments on **05.09.2020**.

Copy of the order be uploaded on the website of New Delhi
District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

SC No. 520/19
NCB Nuslah Bakiddawo Nalubega & Ors.
U/s 21 & 29 NDPS Act

27.08.2020

Matter heard through video conferencing.

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through VC.
All accused are not produced from JC.
Sh M F Philip, Ld. counsel for accused Peter Onukwude Ugwu through VC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

There is no prior notice to Jail Superintendent for production of accused through video conferencing for today.

Fresh notice be sent to jail superintendent to produce the accused in present case through video conferencing on next date of hearing.

List this case for production of accused through VC and further proceedings on 21.10.2020. Copy of this order be sent to jail superintendent on daksection.tihar@gov.in.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

NCB Vs. Manoj Kumar & Anr.
SC No. 113/2017

27.08.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for NCB through VC.
Accused Manoj not produced from JC.
Accused Virginus Ifeanyi Emegwele is PO.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 for PE and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

There is no prior notice to Jail Superintendent for production of accused through video conferencing for today.

Fresh notice be sent to jail superintendent to produce the accused in present case through video conferencing on next date of hearing.

List this case for production of accused Manoj through VC and further proceedings on 21.10.2020. Copy of this order be sent to jail superintendent on daksection.tihar@gov.in.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

State Vs. Sachin Kumar & Ors.
FIR No. 37/2015
SC No. 8880/16
PS Crime Branch

27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State through
VC.

Accused Manjeet and Sachin on interim bail but not present.

Accused Hari Matam @ Mama is declared PO.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 for PE and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

List this case for appearance of accused and further proceedings on 21.10.2020. Accused persons namely Sachin and Manjeet be informed about the next date of hearing through IO.

Copy of this order be sent to IO for compliance.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

CA No. 115/17
Amit Kumar Vs Charu Makin

27.08.2020

Present: None for appellant.
 None for respondent.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 for arguments and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

Asstt Ahlmad submits that he has called the Ld. counsel for appellant yesterday evening to apprise about today's date however none appeared on behalf of the appellant.

Issue fresh notice to the parties as well as to the counsels for parties through available whatsapp, e-mail as well as mobile phone.

List this appeal for arguments on **21.10.2020**.

(Ajay Kumar Jain)
ASJ/N. Delhi
27.08.2020

FIR No. 670/2020
PS Sagarpur
U/s 21/29/61/85 NDPS Act
State Vs Anand Kumar

27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State along with IO SI S P Samaria through video conferencing.
Sh Deepak Ghai and Sh Nitin Kumar, Ld. counsels for accused/applicant Anand Kumar through VC.

Ld. counsel for accused submitted that the present accused has nothing to do with commission of crime however when he joined the investigation in FIR No. 578/20 on interim protection, he was arrested in this case. Ld. counsel submits that nothing recovered from present accused and co accused Akshay has already been granted bail by this court, therefore there is nothing on record except disclosure statement and present applicant is also entitled to be released on bail as he is in custody since 12.08.2020 and no more required for investigation.

Ld. Addl. PP submits that this accused is related to accused Jaswant @ Bhanu who was arrested having possession of smack and on the basis of his disclosure statement and CDR details, the present accused was apprehended. Ld. Addl. PP submits that after his arrest section 29 NDPS Act is added. Ld. Addl. PP submits that the offence is very serious in nature and accused has criminal antecedents therefore he is not entitled to be released on bail.

Heard. In present case 12.2gm of smack was recovered from co accused Jaswant @ Bhanu and 2.6gm from accused Akshay. The present accused was arrested on the basis of disclosure statement of co accused Jaswant @ Bhanu however nothing recovered from present accused. The present accused is in custody since 12.08.2020 and no more required for investigation. Considering the quantity of recovery and nature of allegations

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against this accused, accused Anand Kumar is admitted to bail on his furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of this court.

Application is disposed of accordingly.

Copy of the order be given dasti as well as sent to accused in jail.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

FIR No. 578/2020
PS Sagarpur
U/s 21/27A/61/85 NDPS Act
State Vs Anand Kumar
27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State through video conferencing.

Sh Deepak Ghai and Sh Nitin Kumar, Ld. counsels for accused/applicant Anand Kumar through VC.

Ld. counsel for accused submitted that accused in terms of interim protection dated 31.07.2020 joined the investigation. Ld. counsel submits that nothing is recovered from accused and only required to be arrested on the basis of disclosure statement of co accused from whom 10.5 kg of smack was recovered and said accused has already been released on bail. Ld. counsel submits that there is no evidence against this accused except disclosure statement of co accused which is inadmissible therefore accused be released on bail.

Ld. Addl. PP submits that though the accused had joined the investigation however not entitled to be released on anticipatory bail as offence is serious in nature however on query, nothing pointed out against accused except disclosure statement.

Heard. In these facts and circumstances, it is ordered that in the event of arrest, applicant/accused Anand Kumar be admitted to bail on furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of IO/Arresting Officer with the condition that applicant shall join the investigation as and when required by the IO.

The application hence stands disposed of.

Copy of the order be given dasti.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi/27.08.2020

SC No. 107/2018
U/s 20 & 29 NDPS Act
NCB Vs Rafiq & Ors.

27.08.2020

Matter heard through video conferencing.

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through video conferencing.

Sh Sumit Sharma, Ld. counsel for applicant/accused Rafiq through VC.

Ld. Counsel for accused submitted that accused is on interim bail however the Hon'ble High Court of Delhi vide order dated 24.08.2020 in W.P. (C) No. 3037/2020 have extended the interim bails till 31.10.2020. Accordingly, the interim bail of the accused be extended till 31.10.2020.

Heard. Considering the mandate of order dated 24.08.2020 of Full Bench of Hon'ble High Court of Delhi in W.P. (C) No. 3037/2020, the interim bail of accused Rafiq is extended till 31.10.2020 on same terms and conditions.

Application disposed of accordingly.

Copy of the order be given dasti.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

SC No. 93/2018
U/s 20 & 29 NDPS Act
NCB Vs Devender Sen & Ors.

27.08.2020

Matter heard through video conferencing.

Present: Sh. Mukesh Malik, Ld. SPP for NCB through VC.
Sh Sumit Sharma, Ld. counsel for applicant/accused Vikrant Gurung through VC.

Ld. Counsel for accused submitted that accused is on interim bail however the Hon'ble High Court of Delhi vide order dated 24.08.2020 in W.P. (C) No. 3037/2020 have extended the interim bails till 31.10.2020. Accordingly, the interim bail of the accused be extended till 31.10.2020.

Heard. Considering the mandate of order dated 24.08.2020 of Full Bench of Hon'ble High Court of Delhi in W.P. (C) No. 3037/2020, the interim bail of accused Vikrant Gurung is extended till 31.10.2020 on same terms and conditions.

Application disposed of accordingly.

Copy of the order be given dasti.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

File No. VIII/31/DZU/2020
U/s 21, 29 NDPS Act
NCB Vs Sabir Ansari

27.08.2020

Matter heard through video conferencing.

Present: Sh. Mukesh Malik, Ld. SPP for NCB through VC.
Sh Gaurav Chandhok, Ld. counsel for accused/applicant Sabir Ansari through VC.

Ld. counsel for applicant submitted that this is an application for interim bail on the ground that wife of accused is at advanced stage of pregnancy and is expected to deliver on 20.09.2020. Ld. counsel submits that there is nobody in the family to take care of his wife. Ld. counsel submits that the accused is of Mumbai and his presence is required to take care of wife and to make arrangement of funds, therefore on humanitarian grounds, accused be released on interim bail for one month.

Ld. SPP for NCB filed reply and submits that from present accused 335gm of heroin was recovered which was given to him by accused Sarinze Obima (Nigerian national), as recovery is of commercial quantity of heroin thus definite bar u/s 37 NDPS Act over release of accused on bail. Ld. SPP submits that though it is verified that the wife of accused is at the advanced stage of pregnancy however her condition is well and there are other family members found present in the house at the time of verification to take care of her, therefore no exceptional circumstances made out for grant of interim bail in terms of judgment of Hon'ble High Court of Delhi in case titled as *Athar Parvez Vs. State CRL.REF.1/2015 dated 26.02.2016*. Furthermore the guidelines of Empowered Committee of Hon'ble High Court dated 18.05.2020 are also not applicable.

Heard. There is a recovery of commercial quantity of contra-band thus definite bar u/s 37 NDPS Act over release of accused on bail. The main ground of interim bail is that the wife of accused is at advanced stage

of pregnancy however the condition of wife is well and furthermore there are other family members to take care of his wife, therefore no exceptional circumstances made out to release the applicant/accused Sabir Ansari on interim bail. Hence, present application for interim bail stands dismissed.

Application is disposed of accordingly.

Copy of the order be given dasti as well as sent to accused in jail.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

FIR No. 670/2020
PS Sagarpur
U/s 21/29/61/85 NDPS Act
State Vs Akshay

27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.

Ms M Begum, Ld. Counsel for applicant/accused Akshay
through VC.

Ld. counsel for accused submitted that the present accused is falsely implicated in this case and recovery of 2.6 gm of smack is planted over the accused. Furthermore he is in custody since 09.08.2020, therefore he be released on bail.

Ld. Addl. PP submits that there is a total recovery of 14.8gm of smack from the possession of co accused Jaswant @ Bhanu and present accused Akshay and he is BC of area involved in 15 cases, therefore he is not entitled to be released on bail.

Heard. In present case 12.2gm of smack was recovered from co accused Jaswant @ Bhanu and 2.6gm from accused Akshay. The accused Akshay is in JC since 09.08.2020. Considering the quantity of recovery and the fact that accused is no more required for investigation, accused Akshay is admitted to bail on his furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of this court.

Application is disposed of accordingly.

Copy of the order be given dasti as well as sent to accused in jail.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

FIR No. 670/2020
PS Sagarpur
U/s 21/61/85 NDPS Act
State Vs Jaswant @ Bhanu

27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.

Ms M Begum, Ld. counsel for accused/applicant Jaswant @
Bhanu through VC.

Ld. counsel for accused submitted that this is an application for shifting of accused from jail no. 3 to some other jail as the accused Jeetu Saini who has committed the murder of his brother is extending threats to him in jail no. 3.

Heard. Considering the submissions, a report regarding this fact be called from jail superintendent concerned for **03.09.2020**.

Copy of this application along with this order be sent to jail superintendent for compliance.

Copy of the order be uploaded on the website of New Delhi District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

File No. VIII/09,9A/DZU/2020
NCB Vs Taha Toufique
U/s: 8/22/24/25/29 NDPS Act

27.08.2020

Matter heard through video conferencing.

Present: Sh. Mukesh Malik, Ld. SPP for NCB through video conferencing.

Sh Usman Chaudhary, Ld. Counsel for accused/applicant Taha Toufique @ Taha Toufiq through VC.

Ld. counsel for accused submitted that present accused has nothing to do with the commission of offence and he was apprehended when called at NCB office. Ld. counsel submits that accused has completed the hotel management from Amity University, Lucknow and presently doing preparation for competitive examination. Ld. counsel submits that nothing is recovered from accused and also from his house search. Ld. counsel submits that the only incriminating evidence found against accused is the mobile phone connection with co accused Dipu Singh however the said mobile phone is not at all recovered from present accused. Ld. counsel for accused submitted that the statement of accused u/s 67 NDPS Act was taken forcibly therefore not admissible and there is no other evidence against present accused except his own disclosure statement. Ld. counsel submits that accused is in JC since 05.08.2020, therefore he be released on interim bail.

Ld. SPP for NCB submits that on 31.01.2020 on the basis of secret information, 4200 tablets of Zolpidem (1.050kg), and 6000 tablets of Alprazolam (1.200kg) were recovered from a parcel bearing no. 535153356 lying at TNT India Pvt Ltd (Fedex courier) near new custom house IGI Airport which was destined to Great Britain and the recovered contraband was seized as per law detailed in the panchnama in presence of the independent witness and was taken into safe custody and thereafter the consignor/accused Dipu Singh was apprehended from Lucknow and from

his house, 12000 tablets of tramadol were recovered. During investigation, he disclosed names of other persons involved in conspiracy including co accused Tejas Patel, Sachin Makade and Barun Chauhan, thereafter their statements u/s 67 NDPS Act recorded and they admitted their complicity u/s 67 NDPS Act in commission of crime. During the course of investigation, accused Bablu Bhagwan Dangre also tendered his statement u/s 67 NDPS Act admitted his involvement with other accused persons in commission of offence. On completion of enquiry, the complaint is filed but inquiry qua accused Taha Toufique kept opened.

Accused Taha Toufique tendered his statement u/s 67 NDPS Act and admitted his guilt and his involvement with accused Dipu Singh in providing the orders from his clients to Dipu Singh. Ld. SPP submits that present accused was in regular touch with co accused Dipu Singh over phone and whatsapp and there are various calls on phone and whatsapp. Ld. SPP submitted that in the whatsapp communication, there is a reference of medicines covered under NDPS Act and tracking number of the consignment sent by them and whatsapp messages between present applicant and Dipu Singh shows their involvement in the trafficking of the medicines covered under NDPS Act which were sent by them from outside India to other destinations by both the accused persons. Ld. SPP submitted that present applicant used to procure orders from his clients and forwarding the same to accused Dipu Singh and accused Dipu Singh in response, forwarded the tracking details of consignment sent by him to present applicant. After receipt of tracking details, the present applicant used to forward the same to his clients. Ld. SPP for NCB submitted that in his statement recorded u/s 67 NDPS Act, present applicant admitted the receipt of money in cash from accused Dipu Singh. Ld. SPP submitted that from the calls details and whatsapp messages, it is established that present applicant and accused Dipu Singh are involved in illicit trafficking of medicines covered under NDPS Act. Ld. SPP submitted that the present

applicant did not produce his mobile phone intentionally to conceal evidence against him. Ld. SPP submits that on the basis of statement, call details and whatsapp conversation, the present accused was arrested on 04.08.2020. It was found that he was in constant touch with co accused Dipu Singh and there are several communications through whatsapp which shows their involvement in illicit drug trafficking and is a part of larger conspiracy. Ld. SPP submits that investigation qua present accused is still in progress and there is a possibility of tampering with evidence if he released on bail. Ld. SPP for NCB submits that there is recovery of commercial quantity of medicines hence there is definite bar u/s 37 NDPS Act over release of accused on bail.

Heard. Record perused. Apex Court in case titled *State of Kerala Vs. Rajesh CrI. Appeal No. 154-157/2020 dated 24.01.2020* observed as under:

18. The jurisdiction of the Court to grant bail is circumscribed by the provisions of Section 37 of the NDPS Act. It can be granted in case there are reasonable grounds for believing that accused is not guilty of such offence, and that he is not likely to commit any offence while on bail. It is the mandate of the legislature which is required to be followed. At this juncture, a reference to Section 37 of the Act is apposite. That provision makes the offences under the Act cognizable and nonbailable. It reads thus:

“37. Offences to be cognizable and nonbailable.—(1) Notwithstanding anything contained in the Code of Criminal Procedure, 1973 (2 of 1974),—

(a) every offence punishable under this Act shall be cognizable;

(b) no person accused of an offence punishable for [offences under section 19 or section 24 or section 27A and also for offences involving commercial quantity] shall be released on bail or on his own bond unless—

(i) the Public Prosecutor has been given an opportunity to oppose the application for such release, and

(ii) where the Public Prosecutor opposes the application, the court is satisfied that there are reasonable grounds for

believing that he is not guilty of such offence and that he is not likely to commit any offence while on bail.

(2) The limitations on granting of bail specified in clause (b) of subsection (1) are in addition to the limitations under the Code of Criminal Procedure, 1973 (2 of 1974), or any other law for the time being in force on granting of bail.” (emphasis supplied)

19. This Court has laid down broad parameters to be followed while considering the application for bail moved by the accused involved in offences under NDPS Act. In *Union of India Vs. Ram Samujh and Ors.* 1999(9) SCC 429, it has been elaborated as under:

*“7. It is to be borne in mind that the aforesaid legislative mandate is required to be adhered to and followed. It should be borne in mind that in a murder case, the accused commits murder of one or two persons, while those persons who are dealing in narcotic drugs are instrumental in causing death or in inflicting deathblow to a number of innocent young victims, who are vulnerable; it causes deleterious effects and a deadly impact on the society; they are a hazard to the society; even if they are released temporarily, in all probability, they would continue their nefarious activities of trafficking and/or dealing in intoxicants clandestinely. Reason may be large stake and illegal profit involved. This Court, dealing with the contention with regard to punishment under the NDPS Act, has succinctly observed about the adverse effect of such activities in *Durand Didier v. Chief Secy., Union Territory of Goa [(1990) 1 SCC 95]* as under:*

24. With deep concern, we may point out that the organised activities of the underworld and the clandestine smuggling of narcotic drugs and psychotropic substances into this country and illegal trafficking in such drugs and substances have led to drug addiction among a sizeable section of the public, particularly the adolescents and students of both sexes and the menace has assumed serious and alarming proportions in the recent years. Therefore, in order to effectively control and eradicate this proliferating and booming devastating menace, causing deleterious effects and deadly impact on the society as a whole, Parliament in its wisdom, has made effective provisions by introducing this Act 81 of 1985 specifying mandatory minimum imprisonment and fine.

8. To check the menace of dangerous drugs flooding the market, Parliament has provided that the person accused of offences under the NDPS Act should not be released on bail during trial unless the mandatory conditions provided in Section 37, namely,

(i) there are reasonable grounds for believing that the accused is not guilty of such offence; and

(ii) that he is not likely to commit any offence while on bail are satisfied. The High Court has not given any justifiable reason for not abiding by the aforesaid mandate while ordering the release of the respondent-accused on bail. Instead of attempting to take a holistic view of the harmful socioeconomic consequences and health hazards which would accompany trafficking illegally in dangerous drugs, the court should implement the law in the spirit with which Parliament, after due deliberation, has amended.”

20. The scheme of Section 37 reveals that the exercise of power to grant bail is not only subject to the limitations contained under Section 439 of the CrPC, but is also subject to the limitation placed by Section 37 which commences with non-obstante clause. The operative part of the said section is in the negative form prescribing the enlargement of bail to any person accused of commission of an offence under the Act, unless twin conditions are satisfied. The first condition is that the prosecution must be given an opportunity to oppose the application; and the second, is that the Court must be satisfied that there are reasonable grounds for believing that he is not guilty of such offence. If either of these two conditions is not satisfied, the ban for granting bail operates.

21. The expression “reasonable grounds” means something more than prima facie grounds. It contemplates substantial probable causes for believing that the accused is not guilty of the alleged offence. The reasonable belief contemplated in the provision requires existence of such facts and circumstances as are sufficient in themselves to justify satisfaction that the accused is not guilty of the alleged offence. In the case on hand, the High Court seems to have completely overlooked the underlying object of Section 37 that in addition to the limitations provided under the CrPC, or any other law for the time being in force, regulating the grant of bail, its

liberal approach in the matter of bail under the NDPS Act is indeed uncalled for.

22. We may further like to observe that the learned Single Judge has failed to record a finding mandated under Section 37 of the NDPS Act which is a sine qua non for granting bail to the accused under the NDPS Act.

23. The submission made by learned counsel for the respondents that in Crime No. 14/2018, the bail has been granted to the other accused persons(A1 to A4), and no steps have been taken by the prosecution to challenge the grant of postarrest bail to the other accused persons, is of no consequence for the reason that the consideration prevailed upon the Court to grant bail to the other accused persons will not absolve the act of the accused respondent(A5) from the rigour of Section 37 of the NDPS Act.

In this case, there is a recovery of commercial quantity of medicines from co accused Dipu Singh who is also found to be delivering the medicines illegally over the orders placed through the present accused and both accused are found to be connected through whatsapp chat messages as well as through mobile phones. The accused Taha Toufique admitted his involvement in present case u/s 67 NDPS Act. The court at this stage has to see the prima facie case and cannot appreciate the probative value of material on record. The statement u/s 67 NDPS Act is admissible and could be looked at this stage however its probative value could be appreciated only at the trial. Furthermore, investigation is still going on. Considering the fact that accused is connected through co accused through call records and whatsapp chats and his statement u/s 67 NDPS Act and embargo u/s 37 NDPS Act, it cannot be held at this stage that there are reasonable ground to believe that accused is not guilty of the offence and is not likely to commit any offence while on bail. Hence, I am not inclined to release the applicant/accused Taha Toufique on bail. Hence the present application is dismissed.

-7-

It is clarified that nothing in this order shall prejudice the case on merits. Application disposed of accordingly.

Copy of the order be given dasti as well as be sent to accused in jail. Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

FIR No. 40/2020
PS Spl Cell
U/s 21 NDPS Act
State Vs Romuald Koffi @ Mike @ Jack

27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Sh Vikas Negi, Ld. counsel for accused/applicant Romuald
Koffi @ Mike @ Jack through VC.

Ld. counsel submits that medical condition of accused is not
well and he is having cancerous growth of boils.

In this scenario, let a medical report over condition of accused
be called from jail superintendent for NDOH.

List this application for **04.09.2020**.

Copy of the order be sent to jail superintendent for
compliance.

Copy of the order be uploaded on the website of New Delhi
District.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

File No. VIII/20/DZU/2020
NCB Vs Eze Naduka Bonaventure & Anr.

27.08.2020

Matter heard through video conferencing.

Fresh complaint received by way of assignment. It be checked and registered as per rules.

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through video conferencing.

IO Sachin Kumar.

Put up for consideration on **01.09.2020**.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

SC No. 8565/16
NCB Vs Amit Pandey & Anr

27.08.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for NCB through video conferencing.
Accused Deepak Kumar on bail but not present.
Accused Amit Pandey not produced from JC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

There is no prior notice to Jail Superintendent for production of accused through video conferencing for today.

Fresh notice be sent to jail superintendent to produce the accused in present case through video conferencing on next date of hearing.

List this case for production of accused through VC and further proceedings on 21.10.2020. Copy of this order be sent to jail superintendent on daksection.tihar@gov.in. Accused Deepak Kumar be informed about the next date of hearing through IO.

Copy of this order be sent to IO for compliance.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

**FIR No. 46/19
PS Spl Cell
State Vs Rajvinder Singh & Ors.**

27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State through VC.

All accused persons are on bail but not present except accused Latyr @ Paul and Hahat @ Lily who appeared through VC.

Sh S S Aggarwal, Ld. counsel for accused Latyr @ Paul and Hahat @ Lily.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 for arguments on charge and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

List this case for appearance of accused and arguments on charge on 17.09.2020. Accused be informed about the next date of hearing through IO.

Copy of this order be sent to IO for compliance.

**(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020**

DE No. 01/19
Department Vs Amit Kumar

27.08.2020

Present: None for the department.
 None for delinquent.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

List this matter for **23.10.2020**.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

CA No.168/19
Vijay Khanna Vs. State

27.08.2020

Matter heard through video conferencing.

Present: Sh Vikas Sharma, proxy counsel for appellant through VC.
Sh. Ravindra Kumar, Ld. Additional PP for the
State/respondent through VC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

At request, list this appeal for **09.09.2020**.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

CA No. 165/19
Vikas Khanna Vs State

27.08.2020

Matter heard through video conferencing.

Present: Sh Vikas Sharma, proxy counsel for appellant through VC.
Sh. Ravindra Kumar, Ld. Additional PP for the
State/respondent through VC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

At request, list this appeal for **09.09.2020**.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

CA No. 288/17

Abhishek Verma Vs Enforcement Directorate

27.08.2020

Matter heard through video conferencing.

Present: Sh. Dinhar Takiar, Ld. counsel for appellant through video conferencing.

Sh N K Matta, Ld. SPP for respondent/ED through VC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

At request, list this appeal for **16.09.2020**.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

FIR No. 37/15
PS Spl Cell
State Vs Vinod @ Sillu & Ors.

27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State through
VC.

Accused Harvinder absent.

Accused Lokesh @ Kartik and Vijender not produced from
JC (on bail in this case).

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

There is no prior notice to Jail Superintendent for production of accused through video conferencing for today.

Fresh notice be sent to jail superintendent to produce the accused in present case through video conferencing on next date of hearing.

List this case for production of accused through VC and further proceedings on 21.10.2020. Copy of this order be sent to jail superintendent on daksection.tihar@gov.in.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

NCB Vs. Maria Laura Balcazar Zabala & Ors.
SC No. 412/2017

27.08.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for NCB.
All accused are not produced from JC.
Sh Digvijay Singh, Ld. Counsel for accused Michael
Onyebuchi through VC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 for PE and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

There is no prior notice to Jail Superintendent for production of accused through video conferencing for today.

Fresh notice be sent to jail superintendent to produce the accused in present case through video conferencing on next date of hearing.

List this case for production of accused through VC and further proceedings on 21.10.2020. Copy of this order be sent to jail superintendent on daksection.tihar@gov.in.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

SC No. 9459/16
NCB Vs Puran Chand @ Lillu & Ors.

27.08.2020

Matter heard through video conferencing.

Present: Sh P C Aggarwal, Ld. SPP for NCB through video conferencing.
All accused on bail but not present except accused Puran
Chand who is present in person in court.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

List this case for appearance of accused and further proceedings on 21.10.2020. Accused be informed about the next date of hearing through IO.

Copy of this order be sent to IO for compliance.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

CR No. 245/18
Sanjay Jain Vs CBI

27.08.2020

Matter heard through video conferencing.

Present: Sh. Vijay Aggarwal and Sh Neeraj Tiwari, Ld. counsels for
revisionist through video conferencing.
None for CBI.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

At request, list this revision petition for **17.09.2020**.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

**FIR No. 10/2016
PS Spl Cell
U/s 21 & 29/61/85 NDPS Act
State Vs Satnam Singh @ Bunty**

27.08.2020

Matter heard through video conferencing.

File taken up on production by Ahlmad.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State
through video conferencing.
Sh Rajiv Mohan, Ld. counsel for accused Satnam Singh @
Bunty through VC.

Ahlmad submitted that vide order dated 24.08.2020 the interim bail application of accused Satnam Singh @ Bunty was dismissed however in the said order, the no. of FIR is inadvertently mentioned as 28/2016 instead of 10/2016. Accordingly, the Ld. Addl. PP for the State and Ld. counsel for accused Sh Rajiv Mohan was contacted through mobile phone. Then both appeared through VC and they are apprised of this error.

Accordingly, the FIR number in order dated 24.08.2020 is rectified to 10/2016. This order be sent to the accused Satnam Singh @ Bunty in jail as well as given dasti.

Copy of the order be uploaded on the website of New Delhi District.

**(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020**

State Vs. Kartik Dangi
FIR No. 65/15
PS Spl Cell

27.08.2020

Matter heard through video conferencing.

Present: Sh. Ravindra Kumar, Ld. Additional PP for the State through
VC.

Accused on interim bail but not present.

Sh Vaibhav Dubey, proxy counsel for accused Kartik
Dangi through VC.

Pursuant to order dated 23.03.2020 passed by Hon'ble High Court of Delhi whereby the work in subordinate courts was suspended due to corona pandemic and the work was further suspended vide order dated 15.04.2020, 02.05.2020, 16.05.2020, 22.05.2020, 29.05.2020, 13.06.2020, 29.06.2020 and 14.07.2020.

This case was listed on 13.04.2020 for PE and was adjourned en bloc for 12.05.2020 & 02.07.2020 and then for today i.e. 27.08.2020.

List this case for appearance of accused and further proceedings on 21.10.2020. Accused be informed about the next date of hearing through IO.

Copy of this order be sent to IO for compliance.

(Ajay Kumar Jain)
Spl. Judge, NDPS/N. Delhi
27.08.2020

FIR No. 17/12
State Vs. Tauhid Khan & Anr.
PS Special Cell

27.08.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Pradeep Anand, Ld. Counsel for accused Mohd. Tabrez through VC.
Sh. Amit Gupta, Ld. Counsel for accused Tauhid Khan through VC.
Sh. S.S. Das, Ld. Counsel for accused Ashhab Khan through VC.
All the three accused produced from JC through VC.

Ld. Counsels for accused Mohd Tabrez and Tauhid Khan replied the questions u/s 313 Cr.PC after getting instructions from accused Mohd Tabrez and Tauhid Khan respectively. The statement u/s 313 Cr.PC thus be sent to accused Mohd Tabrez and Tauhid Khan in jail for their signatures in sealed envelopes. Jail superintendents are directed to take signatures of accused under their attestation and send it back forthwith to the court on or before next date of hearing in sealed cover.

Sh. S.S.Das Ld. Counsel appearing for accused Ashhab Khan requested 2 days time for recording of statement of accused U/s 313 Cr. P.C.

Accused Mohd Tabrez and Tauhid Khan not opted to lead DE.

List this matter for recording of statement of accused Ashhab Khan for 31.08.2020. Jail Superintendents are directed to produce accused Tabrez Khan, Tauhid Khan and Asshab Khan through VC on the said date. Copy of this order be sent to respective Jail Superintendents for compliance.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/27.08.2020

Bail Application No. 1080/20
State Vs. Sunita Golcha
FIR No.488/20
U/s. 406/420/34 IPC
PS : Vasant Kunj (S)

27.08.2020

Vide order No.7921-8010/Bail & Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 and in continuation of earlier office order No.7380-7469/Judl./D&SJ/NDD/2020 dated 31.07.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.

Present : Sh. Sanjay Gupta, Ld. Counsel for applicant/accused Sunita Golcha (through Video conferencing).
Sh. Kumar Sanjay, Ld. Addl. PP for State (through Video conferencing).
Sh. Shashi Pratap, Ld. Counsel for complainant (through Video Conferencing).
IO/SI Rohit Kumar of PS Vasant Kunj (S) in person.

Arguments heard.

Order on the anticipatory bail application has been dictated to the Stenographer but the same is yet to be typed, checked and signed. Hence order is not pronounced today.

Re-notify for pronouncement of order on the bail application on

28.08.2020.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

(Ashutosh Kumar)
Roster Judge/ASJ/Special Court POCSO
NDD/PHC/ND/27.08.2020/D

Bail Application No.1397/20
State Vs. Ashok Kumar Yadav
FIR No.63/20
U/s. 420/34 IPC
PS : B.K. Road

27.08.2020

Vide order No.7921-8010/Bail & Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 and in continuation of earlier office order No.7380-7469/Judl./D&SJ/NDD/2020 dated 31.07.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.

Present : Sh. Chander Shekhar, Ld. Counsel for applicant/accused Ashok Kumar Yadav (through Video conferencing).

Sh. Kumar Sanjay, Ld. Addl. PP for State (through Video conferencing).

Sh. Pankaj Jaiswal & Sh. Kunal Tyagi, Ld. Counsels for complainant (through Video conferencing).

IO/Insp. C.L. Meena in person.

Heard. Perused.

IO has submitted that he wanted to put certain questions to the complainant but the same could not be done as the complainant was suffering from COVID-19 infection, has not recovered fully and is unable to speak properly. He has further submitted that he needs 15 days time to complete the investigation on all other aspects except for custodial interrogation part, if any, of the accused.

Accordingly re-notify on **14.09.2020**. IO to appear in person

with further detailed status report on aforesaid aspect on NDOH.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

(Ashutosh Kumar)
Roster Judge/ASJ/Special Court POCSO
NDD/PHC/ND/27.08.2020/D

Bail Application No. 1091/20
State Vs. Nawal Saxena
FIR No.188/18
U/s. 409/420/468/471/120B IPC
PS : EOW

27.08.2020

Vide order No.7921-8010/Bail & Filing/Judl./D&SJ/NDD/2020 dated 14.08.2020 and in continuation of earlier office order No.7380-7469/Judl./D&SJ/NDD/2020 dated 31.07.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today to hear and dispose of fresh bail/urgent criminal applications and pending bail applications pertaining to New Delhi District Sessions Division.

Present : Sh. Rajat Bhardwaj, Ld. Counsel for applicant/ accused Nawal Saxena (through Video conferencing).

Sh. Kumar Sanjay, Ld. Addl. PP for State (through Video conferencing).

IO/SI Varun Chechi of EOW (Section I) in person.

E-reply under the signature of IO/SI Varun Chechi has already been filed.

Heard. Perused.

On page number 2 of his e-reply, the IO has mentioned that the accused builder has not joined the investigation despite notices and efforts are being made to trace him.

To my specific query, IO has admitted that the applicant had joined the investigation on four different occasions, two times in the year 2018 and two times in the year 2019. The FIR is dated 25.09.2018.

To my further specific query as to what investigation was done from the applicant during those four occasions when the applicant had joined the investigation with the IO and what is the specific role of the applicant. IO seeks one week time to file reply qua the same.

IO is directed to file further detailed status report qua the role of the applicant, the admissible material collected against him and as to whether the custodial interrogation of the applicant, if any, is required, if so, on what points.

Re-notify on **04.09.2020**.

This Court is satisfied qua audio & video connectivity of the video conference hearing.

(Ashutosh Kumar)
Roster Judge/ASJ/Special Court POCSO
NDD/PHC/ND/27.08.2020/D